

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP

No(s).
3530/2016

(Arising out of impugned final judgment and order dated 11/12/2015
in OA No. 1747/1982 passed by the High Court of Judicature at
Allahabad)

MADANPAL

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(Office report on default)

Date : 11/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
[IN CHAMBERS]

For Petitioner(s)

Mr. Hasan Anzar, Adv. (Not Present)

For Respondent(s)

The Court made the following
O R D E R

None appears for the petitioner.
Vide order dated 08th March, 2016, three weeks' time
was granted to the petitioner to file proof of surrender.
Learned counsel for the petitioner has not filed
proof of surrender so far.
The Special Leave Petition is accordingly dismissed
for non-prosecution.

Signature Not Verified

Digitally signed by
RASHI GUPTA
Date: 2016.04.12
16:40:39 IST
Reason:

(RASHI GUPTA)
SR. P.A.

(RAJINDER KAUR)
COURT MASTER